

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 108
(IB)-348(ND)/2017
IA/323(ND)/2021

IN THE MATTER OF:

Rachna Sarees

Versus

Charming Apparels Pvt. Ltd.

...

Applicant/Petitioner

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 01.02.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

CS Shalini Aggarwal appearing for Resolution Professional

ORDER

IA/323/2021

It is an interim report submitted by the RP regarding the intimation of resolution plan. The same is taken on record subject to just exceptions.

With this, **the present IA stands closed.**



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)